

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3062
ANSWERED ON 17TH DECEMBER, 2015

e-RICKSHAWS

3062. SHRI NATUBHAI GOMANBHAI PATEL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to issue license for driving battery operated rickshaws;
- (b) if so, the details thereof along with the States where licenses are proposed to be issued; and
- (c) the number of rickshaws likely to be permitted by the Government to operate in the country?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (c) Ministry has amended the Motor Vehicles Act, 1988 by inserting the Motor Vehicles (Amendment) Act, 2015 dated 19.03.2015 and has notified GSR 709(E) dated 08.10.2014, S.O. 2590(E) dated 08.10.2014 and GSR 27(E) dated 13.01.2015 for amending the Central Motor Vehicles Rules, 1989 (CMVRs) to include specifications regarding manufacture, operation, registration and issue of driving license to e-rickshaw drivers under the ambit of CMVRs to bring relief to people depending on e-rickshaws for their livelihood. The above notification is applicable throughout India. Implementation of provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 is carried out by the respective State Government and Union Territory Administrations.
